

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH, 'A'-FRIDAY: NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER AND
SHRI SAKTIJIT DEY, JUDICIAL MEMBER**

**ITA No.7893/DEL/2018
[Assessment Year: 2012-13]**

BRAHAM PRAKASH LAKRA, C/O. S.B. GARG & CO., CAs, 20/17, SHAKTI NAGAR, DELHI – 110 007	Vs	ITO, WARD 67(1), NEW DELHI D-BLOCK, CIVIC CENTRE, JLN MARG, NEW DELHI – 110 002
PAN-AASPL9105H		
Assessee		Revenue

Assessee by	Sh. Pawan Kumar, CA
Revenue by	Sh. Umesh Takyar, Sr. DR

Date of Hearing	11.03.2022
Date of Pronouncement	11.03.2022

ORDER

PER SAKTIJIT DEY, JM:

This appeal filed by the assessee is directed against the order dated 17.09.2018 of the learned CIT(A)-21, New Delhi, relating to Assessment Year 2012-13.

2. The assessee filed an application dated 04.08.2021 stating therein that assessee has opted for Vivad Se Vishwas Scheme 2020 and enclosed the Form 1, 2 & 3 in its support. He

has further submitted that assessee has already deposited the demand of Rs. 3,65,200/- vide challan dt. 23.3.2021 under VSVS, 2020. It was further submitted that assessee has withdrawn the above appeal on 03.08.2021 by way of E-mail and prayed for withdrawal of aforesaid appeal.

3. Learned Sr. DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the open court on conclusion of Virtual Hearing on 11.03.2022.

SD/-

SD/-

[R.K. PANDA]
ACCOUNTANT MEMBER

[SAKTIJIT DEY]
JUDICIAL MEMBER

Dated: 11/03/2022

SRB

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi